

**Central Administrative Tribunal
Madras Bench**

OA 310/00108/2020 & MA 310/00047/2020

Dated Monday the 27th day of January Two Thousand Twenty

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

1. Susan Jubi
2. S.Chandramani
3. Grace Prabhakar John
4. Pichammal Soundararajan
5. Uma Nagarajan
6. Esther Jacob
7. Rani Ravindranath
8. Lorna Antionette D'Silva
9. Isabella Mary Joseph
10. S.Kiruba Santhi
11. A. Sheela Rachel
12. S. Sahaya Vijaya Rani

... Applicants

(By Advocate M/s G.Thyagarajan)

Vs

1. The Secretary,
Ministry of Railway, Railway Board,
Railway Bhawan, New Delhi.
2. The Union of India,
Rep by the General Manager,
Southern Railway,
Park Town, Chennai – 600 003.
3. The Divisional Railway Manager,
Chennai Division,

Personnel Branch,
Park Town, Chennai – 600 003.

4. The Chief Personnel Officer,
Southern Railway,Chennai Division,
Personnel Branch,
Park Town, Chennai – 600 003.

...Respondents

(By Advocate Mr. P. Srinivasan)

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 47/2020 is filed for joining the applicants together and filing single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“ i) to pass an order or direction to the respondent railways to declare that the applicants are entitled to the minimum pay of Rs. 13,950/- basic pay + 4800/- grade pay, making the basic pay of Rs. 18,750/- as per the fixation table with bunching benefits as applicable with effect from 01.01.2006 in line with Order in OA No. 98 of 2014 dated 27.03.2015 passed by the Hon'ble Central Administrative Tribunal, Principal Bench, Delhi, upheld by Hon'ble High Court, Delhi and Hon'ble Supreme Court of India.

ii) Direct the respondents to grant the applicants the arrears of pay from 01.01.2006 as applicable with interest.

iii) Any such further or other order in the above said facts and circumstances of the case and thus render justice.”

3. When the matter came up for consideration, learned counsel for the applicants submit that the applicants were appointed as Staff Nurse in the Respondent Railways prior to 01.01.2006 and they got promotion as Nursing Sisters in the pay scale of Rs. 5500-9000/-. Thereafter VI Pay Commission was introduced, wherein the Commission recommended to convert the pay scale of Staff Nurse from Rs. 5500-9000/- to Rs. 7500-12000/- before implementing VI

Pay Commission pay scale of Rs. 9300-34800 with GP of RS. 4800/- . According to the applicants, the Respondent Railways had calculated wrongly by multiplying the 1.86th factor from the applicants' last drawn pay as on 01.01.2006 in earlier pay scale of Rs. 5500-9000/- directly without converting the pay scale to Rs. 7500-12000/- . So the applicants had a shortfall of Rs. 790/- per month without any bunching benefits. Learned counsel for the applicants submit that already this Tribunal had ordered similar issue in OAs 1294/2019 to 1298/2019 dt. 26.09.2019 and he seeks similar relief in this matter also. He submits that the applicants are ready to submit detailed representations to the respondents regarding their grievance and they will be satisfied if the respondents are directed to consider the representations of the applicants in the light of order of this Tribunal in OAs 1294/2019 to 1298/2019 dt. 26.09.2019.

4. Mr. P. Srinivasan takes notice for the respondents and submits that he has no objections in disposing of the representations to be submitted by the applicants.

5. **In view of the limited submission made and without going into the substantive merits of the case, the applicants are permitted to submit detailed representations to the competent authority within a period of two weeks from the date of receipt of copy of this order and the competent authority is directed to consider the representations to be submitted by the applicants in accordance with law and in the light of the order passed by this Tribunal in**

OA Nos. 1294/2019 to 1298/2019 dated 26.09.2019 and pass a reasoned and speaking order within a period of four months thereafter.

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

27.01.2020

(P. Madhavan)
Member (J)